

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 1184 OF 2015

SANTOSH KUMAR UPADHYAY

... Appellant(s)

VERSUS

REGISTRAR GENERAL, HIGH COURT OF JUDICATURE
AT ALLAHABAD AND ORS.

... Respondent(s)

OFFICE REPORT

The matter above mentioned has been filed by Mr. Sunil Kumar Verma, Advocate on behalf of Petitioner against Impugned common Judgment and Final Order dated 02.07.2015 of the High Court of Judicature at Allahabad in Contempt Application (Criminal) No. 20 of 2013..

It is submitted that CrI.M.P.No.14485/2015 (Application for exemption from surrendering) is listed before the Hon'ble Judge-in-Chambers on 31.8.2015 when His Lordship was pleased to pass the following order:

"CrI.MP. for exemption from surrendering is allowed."

It is further submitted that CrI.A.Nos.1089-1090/2015 arising out of same judgment was listed before the Hon'ble Court on 31.8.2015 where Court has directed to issue notice and is pending for hearing. (Copy of Record of Proceeding dated 31.8.2015 is enclosed).

It is lastly submitted that CrI.A.Nos.1145-1146/2015 arising out of CrI.A.D.No.25949/2015 was listed before the Hon'ble Judge-in-Chambers on 28.8.2015 and is pending. (Copy of Record of Proceeding dated 28.8.2015 is enclosed).

The matter above-mentioned is listed before the Hon'ble Court with this office report.

DATED this the 15th day of September, 2015.

ASSISTANT REGISTRAR

COPY TO:

Mr.Sunil Kumar Verma, Advocate
50, Lawyers Chambers, S.C.I, N.D

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ASSISTANT REGISTRAR